

M/s. Gyanendra Rath  
S.N. Mishra

(C)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. .... 755 1994

R.N. Mohanty.....Applicant(s)

Versus  
Union of India & Others.....Respondent(s)

Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
1	4.1.95	<p>It was mentioned on behalf of the petitioner that he is no longer interested to proceed with this case. Shri Akhaya Mishra, learned Standing Counsel has no objection. The petitioner is permitted to withdraw. The application is dismissed as withdrawn.</p> <p style="text-align: right;">G.R.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>J.P.O. of B5012 25 filed.</p> <p>29.9.94.</p> <p>In this application L/s 19, the applicant has challenged the order/decree allotting of quarter &amp; fixation of damage rent.</p> <p>29.9.94.</p>
			<p>Defects to be remedied, for orders.</p> <p>22.9.94.</p>